

Bail Application No.2422/2021
FIR No. Not Known
P.S. Civil Line
U/s Not known
State Vs. Sandeep Kumar

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sandeep Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. M.K. Shukla, Ld. Addl. PP for State through VC.
Ms. Farha Naz, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 18.-9.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

Bail Application No.2392/21
FIR No. Not known
P.S. Bara Hindu Rao
U/s Not known
State Vs. Mohd. Naseem Ansari

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Mohd. Naeem Ansari under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. M.K. Shukla, Ld. Addl. PP for State through VC.
Sh. Ashif Ahmed Siddiqui, Ld. Counsel for applicant through VC.

Reply to the application under the signature of HC Jitender Kumar has been received wherein it has been submitted that no FIR has been registered till date against the applicant Md. Naeem Ansari and there is no apprehension of arrest of applicant. In view of the reply of the HC Jitender Kumar, present application is dismissed being infructuous.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

Bail Application No.2399/2021
FIR No. 022159/21
P.S. Bara Hindu Rao
U/s 379 IPC
State Vs. Rakesh

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rakesh under Section 439 Cr.P.C., for grant of bail.

Present: Sh. M.K. Shukla, Ld. Addl. PP for State through VC.
Sh. Tarun Arora, Ld. Counsel for applicant through VC.
IO/HC Harender through VC.

Reply of the IO received.

It is submitted by the IO that TIP of the accused is fixed for 20.09.2021.

At request, list for arguments on 23.09.2021. IO to file further reply on

NDOH.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

Bail Application No.2401/2021
FIR No. 236/21
P.S. Gulabi Bagh
U/s 379/356/34 IPC
State Vs. Rakesh

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rakesh under Section 439 Cr.P.C., for grant of bail.

Present: Sh. M.K. Shukla, Ld. Addl. PP for State through VC.
Sh. Tarun Arora, Ld. Counsel for applicant through VC.
IO has not joined the proceedings.

Reply of the IO received.

It is submitted that TIP of the accused is fixed for 20.09.2021.

At request, list for arguments on 23.09.2021. IO to file further reply on NDOH.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

Bail Application No.2395/2021
FIR No. 654/21
P.S. Wazirabad
U/s 323/506/509 IPC
State Vs. Ram Balak Das @ Amit

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Ram Balak Das @ Amit under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. M.K. Shukla, Ld. Addl. PP for State through VC.
Sh. H.K.Diwan, Ld. Counsel for applicant through VC.
Sh. Anil Kumar Koli, Ld. Counsel for complainant through VC.
IO/ASI Ashok Kumar through VC.

Ld. Counsel for applicant submitted that he wants to show a video clip.

Ld. Counsel for complainant also submitted that he has also to show a video clip.

IO is directed to appear in person with a Pen drive in order to show the video clip provided by both the parties.

List for arguments on 20.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail application No.2394/21

FIR NO. 251/2021

U/s 408/34 IPC

P.S. Bara Hindu Rao

State vs Manoj Pal

16.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present: Sh. M.K. Shukla, Ld. Addl. PP for the State through VC.

Sh. Durgesh Kumar Dwivedi, Ld. Counsel for applicant
through VC.

IO/ASI Singram is present through VC.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused has submitted that accused herein is a young man aged about 19 years and has no previous involvement in any criminal case. It was submitted by Ld. Counsel for applicant that offence alleged against the applicant is punishable with imprisonment for less than 7 years. Further, it was contended that perusal of FIR

would make it explicit that the commission of offence seems implausible in as much as offence took place between 10 a.m., to 11 a.m., which as per which accused, are working hour for shops/godowns. He further submitted that applicant / accused is ready to join the investigation and is still ready to cooperate with the investigating agencies.

3. *Per contra*, Ld Addl. PP for the State, assisted by IO vehemently opposed the present anticipatory bail application. It has been submitted that accused was seen in the CCTV footage alongwith two other accused persons and as such accused ought not to be granted bail.
4. Submissions heard.
5. A perusal of record would reveal that offence has been allegedly committed between 10 a.m., to 11 a.m., that during the working hours of the market. During the course of arguments, it was submitted by the IO that accused opened the godown with the key and took away the material. However, keeping in mind the young age of the applicant and taking into account that he has not been previously involved in any criminal case. This Court is inclined to take a lenient view. Taking into account the facts and circumstances of this case, this Court is inclined to grant anticipatory bail to the applicant on the following conditions:-
 - a) In the event of arrest, applicant shall be released on anticipatory bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of the SHO/IO.
 - b) The applicant is directed not to leave the country without prior permission of the Court.
 - c) The applicant shall join investigation as and when called for and also assist the IO for recovery of the stolen articles.

- d) The applicant is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
 - e) The applicant shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
 - f) The applicant shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the applicant is trying to contact him / her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.
6. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.
7. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2355/21
FIR No. 745/2015
U/s 380/451/34 IPC
P.S. Roop Nagar
State Vs. Roshan Singh

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Roshan Singh for grant of regular bail.

Present: Sh.M.K. Shukla, Ld. Addl. PP for State through VC.
Sh. Shiv Kumar, Ld. Counsel for applicant through VC.
IO is present through VC.
Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard

in extenso, the gist whereof is discussed hereunder.

2. Ld. Counsel for applicant/accused contended that applicant has been falsely implicated in the present case. Further, it was contended that applicant is in J/C since 27.02.2021 and thus has been in custody for about 6 and half months. Ld. Counsel further submitted that mother of the accused is very ill and he has attached medical papers. He further submitted that charge sheet in this case has already been filed and complainant has been examined as a prosecution witness on 07.04.2017. Thus, the applicant ought to be granted bail.
3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that accused has been previously involved in as many as 12 offences, and that he has already been declared proclaimed offender in the present case. Ld. Additional PP for the State further submitted that medical grounds are also not made out in view of the reply of the IO.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: The brief facts of the case are that the present FIR has been registered on the complaint of complainant Smt. Seema Rani Gupta wherein she alleged that on 21.11.2015, she had called two boys to get the lock of his cupboard fixed. When she checked her wardrobe after a while, she found that her

gold jewellery was stolen from her wardrobe, and it was alleged that the above two boys took away jewellery from her wardrobe. Therefore, the present FIR came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that the chargesheet has been filed. During the course of arguments, Ld. Counsel for accused at bar submitted that the main witness complainant has been examined and cross-examined as prosecution witness on 07.04.2017. With respect to the contentions of the State qua previous involvements of the applicant herein, the accused herein has been inactive since last 5 years, and there seem to be no recent involvement of the applicant. Ordinarily, previous involvements of an applicant weigh in the mind of the Court, and the tilt is towards dismissal of bail applications, however in the present case, for the aforementioned reasons, the previous involvements are not being considered.
6. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the accused in custody any longer. Accordingly, the accused is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
 - i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any

witness.

ii. He shall not hamper the trial or investigation in any manner.

iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.

iv. He shall join the investigation/attend trial without default.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2396/21
FIR No. 37/21
U/s 323/452/506/34 IPC
P.S. Bara Hindu Rao
State Vs. Gaurav @ Kishan

16.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Gaurav @ Kishan for grant of regular bail.

Present: Sh. M.K. Shukla, Ld. Addl. PP for State through VC.
Sh. P.K.Garg, Ld. Counsel for applicant through VC.
Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has been falsely implicated in the present case. He further submitted

that earlier bail application moved on behalf of applicant has been dismissed by Ld. ACMM Sh. Harunn Pratap on 27.08.2021. He further submitted that applicant is in J/C since 25.05.2021 and is a young boy. He further submitted that investigation in the present case has already been completed, and chargesheet has been filed. He further submitted that co-accused Nitin has already been granted bail. Therefore, accused ought to be granted bail.

3. Per *contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application. Ld. Addl. PP for the State submitted that accused is a habitual offender being involved in 19 cases. It was further submitted that accused was seen in CCTV footage and allegations against accused herein are serious in nature. He being a habitual offender, ought not to be granted bail.
4. Perusal of record would reveal that chargesheet has already been filed in the present matter. However, it is pertinent to note that accused has previously been involved as many as 19 cases including those pertaining to robbery, attempt to murder, theft and under the Arms Act. It was also brought to fore that despite being released on bail the application accused herein did not mend his ways, and went on to commit other offences. This recalcitrant conduct of the accused has constrained the Court to disallow the application. Under these circumstances, considering the abovesaid facts, this Court is not inclined to grant bail to the

accused Gaurav @ Kishan at this juncture, and therefore present application is hereby dismissed.

5. With these observations, the bail application moved on behalf of accused/applicant Gaurav @ Kishan stands disposed off.
6. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/16.09.2021